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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No. 2244/98

New Delhi, this the 15th day of January, 1999

HON'BLE SHRI T.N. BHAT, MEMBER (J)  
HON'BLE SHRI R.K.AHOJA, MEMBER (A)

In the matter of:

Shri Dhoop Singh  
S/o Sh. Kashi Ram  
Village & Post Kutub Garh,  
New Delhi - 110031.  
(By Advocate: Sh. Umesh Singh)

.... Applicant

Vs.

1. Lt. Governor,  
Govt. of N.C.T. of Delhi,  
Raj Niwas, Delhi.

2. The Development Commissioner  
Govt. of N.C.T. of Delhi,  
5/9 Under Hill Road,  
Delhi.

(By Advocate: Sh. Rajinder Pandita)

.... Respondents

O R D E R (ORAL)

delivered by Hon'ble Shri T.N.Bhat, Member (J)

Heard learned counsel for the parties.

2. We find that the disciplinary authority has yet to pass a final order even though the report of the enquiry officer has been submitted on 17.7.97. A period of nearly one and a half years has elapsed since the submission of the report of the enquiry officer. The learned counsel for the applicant states that even provisional pension has not been paid to the applicant.

3. In the circumstances of the case we dispose of the OA with a direction to the disciplinary authority to pass a final order within 3 months from the date of receipt of a copy of this order. In the meantime

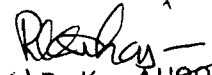
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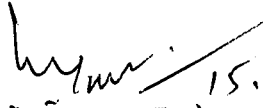
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a decision on payment of provisional pension to the applicant shall be taken within a period of one month.

4. With this order the OA is disposed of, leaving the parties to bear their own costs.

  
( R.K. AHOOJA )  
Member (A)

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( T.N. BHAT )  
Member (J)

15.1.99